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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.226/2001 in OA No.841/2000

New Delhi, this 25th day of May, 2001

Hon'ble Shri M.P. Singh, Member(A)

(12)

Smt. Manju Chauhan &  
Suresh  
83/144, Mir Dar Lane  
LNJP Hospital, Delhi .. Applicants

(By Shri S.Bisaria, Advocate)

versus

Govt. of NCT of Delhi, through

1. Medical Superintendent  
LNJP Hospital New Delhi  
2. PHC-cum-Joint Secretarya House  
M-II, JLN Marg, New Delhi .. Respondents

ORDER(in circulation)

This RA is filed on behalf of the applicant for review of order dated 20.4.2001 by which OA No.841/2001 was dismissed as not maintainable, following the ratio of judgement of the Hon'ble Supreme Court in the case of UOI Vs. Rasi Lal & Ors., in CA Nos.1301004/1990 decided on 6.9.2000. Except repeating what has been stated in the OA, which has already been taken care of before giving the judgement, the review applicants have not come with any new ground that would warrant review of the aforesaid judgement. In the result, the RA is dismissed. No costs.

  
(M.P. Singh)  
Member(A)

/gtv/